

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : F, NEW DELHI
BEFORE SHRI R.S. SYAL, ACCOUNTANT MEMBER
AND SMT. BEENA A PILLAI, JUDICIAL MEMBER

ITA No.1210/Del/2013
Assessment Year : 2009-10

Renovision Automation Services (P) Ltd. 16/8, Arya Samaj Road Karol Bagh New Delhi 110 005	Vs.	I.T.O. , Ward 6 47(3), New Delhi
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PAN: AAACR 5373 C
(Appellant)

(Respondent)

Assessee By : None
Department By : Shri F.R.Meena, Sr. DR

Date of Hearing : 14.09.2016
Date of Pronouncement : 14.09.2016

ORDER

PER R.S. SYAL, ACCOUNTANT MEMBER

This appeal by the assessee arises out of the order passed by the CIT(A)-XVIII, New Delhi on 04.12.2012 in relation to the Assessment Year 2009-10.

2. This appeal was fixed for hearing on 14.09.2016. However, despite notice, none appeared on behalf of the

assessee nor has it moved any application for adjournment. It is, therefore, presumed that the assessee is not interested in prosecuting its appeal. Accordingly, by applying the *ratio* laid down by the ITAT Delhi Bench in the case of *CIT Vs. Multiplan India (P.) Ltd. [(1991) 38 ITD 320]*, I dismiss this appeal filed by the Appellant-assessee as not maintainable.

3. In the result assessee's appeal is dismissed as not maintainable.

The order pronounced in the open court on 14.09.2016.

Sd/-

(BEENA A PILLAI)
JUDICIAL MEMBER
Dated, 14.09.2016.

Sd/-

(R.S. SYAL)
ACCOUNTANT MEMBER

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT,
NEW DELHI.

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